

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

27

C.P No. 613/(MAH)/2017
M.A. No. 596/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

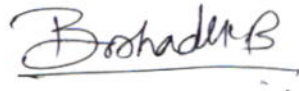
SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 28.11.2017

NAME OF THE PARTIES: In Top Collection (India) Pvt. Ltd.
V/s.
ROC, Mumbai

SECTION OF THE COMPANIES ACT: 252 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

| | | | |
|---|----------------|----------------------------|---|
| 1 | Keshav Borhade | Advocate for petitioner |  |
|---|----------------|----------------------------|---|

ORDER

MA 596/2017 in CP No. 613/252/NCLT/MB/MAH/2017

For the Petitioner's Counsel sought for the withdrawal of this Company
Petition to file under 282(1), accordingly, this Petition is hereby **dismissed** as
withdrawn with liberty as sought by the Petitioner.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)